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**Central Administrative Tribunal, Principal Bench**

Review Application No.82 of 2004 in  
M.A.No.219/2004

**Original Application No.1537 of 2003**

New Delhi, this the **15th** day of March, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member(A)**

Shri Duli Chand  
R/o D-4/4080, Vasant Kunj.  
New Delhi

.... **Applicant**

Versus

1. Union of India  
Through the Secretary  
Department of Revenue,  
Ministry of Finance & Company Affairs,  
North Block, New Delhi-1
2. Central Board of Excise & Customs  
Through the Chairman  
Department of Revenue,  
Ministry of Finance & Company Affairs,  
North Block, New Delhi-1
3. The Commissioner  
Directorate of Preventive Operations,  
Customs & Central Excise,  
4th Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi-3
4. Union Public Service Commission.  
Through the Secretary,  
Dholpur House,  
Shahjahan Road,  
New Delhi

.... **Respondents**

**O R D E R (By Circulation)**

**Justice V.S. Aggarwal, Chairman**

The applicant had filed M.A.219/2004. It was disposed of on 30.1.2004. Applicant seeks review of the said order contending that he had already submitted a representation and this fact could not be brought to the notice of this Tribunal.

2. Perusal of the order reveals that it was passed at the behest of the applicant. It was a consent order.

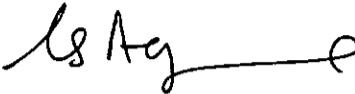
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3. We find that there is no error apparent on the face of the record. Review application must fail and is dismissed in circulation.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/dkm/